

21

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

ORIGINAL APPLICATION NO.389/99

DATE OF ORDER : 26.3.1999

Between :-

T.Venkata Ramana Devi

... Applicant

And

1. The General Manager,  
Ordnance Factory Project,  
Eddumailaram, Medak, Medak District.
2. The District Employment Officer,  
District Employment Exchange,  
Sangareddy, Medak District.

... Respondents

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Counsel for the Applicant : Shri K.S.Murthy

Counsel for the Respondents : Shri V.Rajeshwar Rao for R-1  
Shri P.Naveen Rao for R-2

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CORAM:

THE HON'BLE JUSTICE SHRI D.H.NASIR : VICE-CHAIRMAN

THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

(Per Hon'ble Justice Shri D.H.Nasir, Vice-Chairman).

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... 2.

22

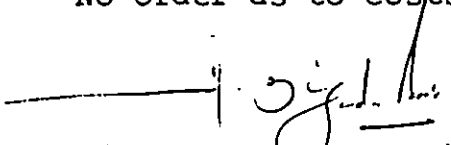
ORDER

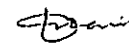
(per Hon'ble Justice Shri D.H.Nasir, Vice-Chairman).

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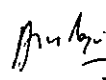
Heard. It emerges from the submissions made by the rival parties that the relief claimed by the applicant in the present O.A. has already been extended to the applicant and therefore this O.A. is not required to be prosecuted any further. Hence the same is disposed of as having become infructuous.

2. No order as to costs.

  
(H. RAJENDRA PRASAD)  
Member (A)

  
(D.H. NASIR)  
Vice-Chairman

Dated: 26th March, 1999.  
Dictated in Open Court.

  
28/3/99

avl/

Copy to:

1. HDHNS ✓
2. HHRP M(A)
3. HOSJP M(J)
4. D.R.(A) ✓
5. SPARE ✓

*A*  
*24/99*  
*B*

~~IST AND IIND COURT~~

TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR :  
VICE - CHAIRMAN ✓

THE HON'BLE MR. H. RAJENDRA PRASAD :  
MEMBER (A) ✓

THE HON'BLE MR. R. RANGARAJAN :  
MEMBER (A)

THE HON'BLE MR. B. S. JAI PARAMESWAR  
MEMBER (J)

DATED: 26/3/99

ORDER/ JUDGEMENT

MA./RA./CP.No.

IN

O.A. NO. 387/99

ADMITTED AND INTERIM DIRECTIONS  
ISSUED.

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

SRR

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